

STATE Vs. Manoj
FIR No. 258/2019
PS Mangolpuri
u/s 33 of Delhi Excise Act

25.03.2020

This is the bail application moved on behalf of accused through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Javed @ Pazer
FIR No. 287/2019
PS Mahendra Park
u/s 25/54/59 Arms Act

25.03.2020

This is the bail application moved on behalf of accused Javed @ Pazer through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Javed @ Pazer.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Bholu Saini @ Kala
FIR No. 34563/2019
PS Vijay Vihar
u/s 379/411 IPC

25.03.2020

This is the bail application moved on behalf of accused Bholu Saini @ Kala through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for applicant/ accused Bholu Saini @ Kala.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Bholu Saini @ Kala is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Nadeem
FIR No. 316/2019
PS Shalimar Bagh
u/s 379/411/34 IPC

25.03.2020

This is the bail application moved on behalf of accused Nadeem through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Nadeem.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Nadeem is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Beeru @ Virender
FIR No. 34646/2019
PS Begumpur
u/s 379/411 IPC

25.03.2020

This is the bail application moved on behalf of accused Beeru @ Virender through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Beeru @ Virender.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Beeru @ Virender is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Manish
FIR No. 540/2019
PS Sultanpuri
u/s 411 IPC

25.03.2020

This is the bail application moved on behalf of accused Manish through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Manish.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Manish is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Vishal @ Jillu
FIR No. 1199/2018
PS Mangolpuri
u/s 356/379/411/34 IPC

25.03.2020

This is the bail application moved on behalf of accused Vishal @ Jillu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Vishal @ Jillu.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vishal @ Jillu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Monu @ Langra @ Mama
FIR No. 539/2019
PS Raj Park
u/s 25/54/59 Arms Act

25.03.2020

This is the bail application moved on behalf of accused Monu @ Langra @ Mama through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Monu @ Langra @ Mama.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Monu @ Langra @ Mama is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Chhotu @ Kalu
FIR No. 333/2019
PS Vijya Vihar
u/s 380/511 IPC

25.03.2020

This is the bail application moved on behalf of accused Chhotu @ Kalu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Chhotu @ Kalu.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Chhotu @ Kalu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Vicky
FIR No. 36/2013
PS South Rohini
u/s 379/411 IPC

25.03.2020

This is the bail application moved on behalf of accused Vicky through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Vicky.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vicky is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Vipin @ Bhokati
FIR No. 362/2019
PS Rani Bagh
u/s 457/380/411/201/34 IPC

This is an interim bail application moved on behalf of accused Vipin @ Bhokati through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Vipin @ Bhokati.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard on the application.

Perusal of the application shows that one of the offence alleged against the accused Vipin @ Bhokati is u/s 457 IPC which provides that in case house trespass/house breaking has been done to commit offence of theft then the same shall be punishable with imprisonment for a period of 14 years. Hence, let report be called from IO as to whether accused has been alleged to have committed all the offences u/s 457/380/411/201/34 IPC or only Section 411 IPC, which is punishable with 3 years imprisonment.

Put up with report on 26.03.2020 before concerned Duty MM.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Bablu
FIR No. 540/2019
PS Prem Nagar
u/s 457/380/411/34 IPC

This is an interim bail application moved on behalf of accused Bablu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Bablu.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard on the application.

Perusal of the application shows that one of the offence alleged against the accused Bablu is u/s 457 IPC which provides that in case house trespass/house breaking has been done to commit offence of theft then the same shall be punishable with imprisonment for a period of 14 years. Hence, let report be called from IO as to whether accused has been alleged to have committed all the offences u/s 457/380/411/34 IPC or only Section 411 IPC, which is punishable with 3 years imprisonment.

Put up with report on **26.03.2020** before concerned Duty MM.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Bablu
FIR No. 56/2012
PS Sultanpuri
u/s 457/380/411/34 IPC

This is an interim bail application moved on behalf of accused Bablu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for State.
Ms. Pinki Ld. LAC for accused Bablu.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard on the application.

Perusal of the application shows that one of the offence alleged against the accused Bablu is u/s 457 IPC which provides that in case house trespass/house breaking has been done to commit offence of theft then the same shall be punishable with imprisonment for a period of 14 years. Hence, let report be called from IO as to whether accused Bablu has been alleged to have committed all the offences u/s 457/380/411/34 IPC or only Section 411 IPC, which is punishable with 3 years imprisonment.

Put up with report on **26.03.2020** before concerned Duty MM.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020

STATE Vs. Kishan @ Shalu
E-FIR No. 000935/18
PS Vijay Vihar
u/s 379/411 IPC

25.03.2020

This is the bail application/parole application moved on behalf of applicant /accused namely Kishan @ Shalu.

Present: Ld. APP for State.
Sh. B. K. Singh, Ld. Counsel for accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard on the application.

Accused is seeking bail on merits or in the alternative custody parole in view of death of real brother of accused is verified.

Since case record as well as reply to the said application on merits, is not available before the Court. Hence, order cannot be passed on the merits of the case. However, death of brother of accused has been verified.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.10,000/- with one surety of like amount. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Atul Krishna Agrawal)
Duty ACMM, N/W, Rohini Courts,
Delhi/25.03.2020